

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.248/Chd/Hry/2017

In the matter of:

Partap Singh ...Petitioner No.1

Rajat Joon ...Petitioner No.2

Versus

Registrar of Companies, NCT of Delhi & Haryana.

Present: Ms. Yamini Aggarwal, Practising Company Secretary for
the petitioners.

It is inter alia contended by the Authorised Representative for the petitioners that the company was incorporated in the year 2012 but has started its operations from the year 2015-16 for which the Balance Sheets for the years 2015-16 and 2016-17 have been attached.

In compliance with the previous order dated 02.11.2017 the affidavit of the Authorised Representative of the company has been filed with the amended Memo of Parties giving PAN No. of the petitioner-company along with the brief synopsis containing the statement that the company is assessed within the jurisdiction of the Chief Commissioner of Income Tax, Ayakar Bhawan, Rohtak and that the company has filed Income Tax Returns for the Assessment Years, 2016-17 and 2017-18 relevant to the Financial Years 2015-16 and 2016-17.

Let the amended Memo of Parties be taken on record and added o`n the front page of the Paper Book of the petitioner company and the previous Memo of Parties be shifted in the Misc. record.

It is further submitted that this petition has been filed in terms of sub-section (3) of section 252 of the Companies Act, 2013. The company's name was struck off from the register of companies vide notification dated 30.06.2017. The application is stated to have been filed in Form NCLT 9.

The petition be listed for hearing on 19.12.2017. Notice of this petition be sent to the Registrar of Companies, NCT of Delhi and Haryana as well as the Chief Commissioner of Income Tax, Ayakar Bhawan, Rohtak, Haryana, as per the address mentioned in the affidavit filed by the petitioner, positively within three days by Speed Post, by collecting the same from Registry and by attaching copy of this petition with the amended Memo of Parties and to file affidavit of service alongwith the postal receipts and tracking reports at least three days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

November 13, 2017
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